

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4298/2020

(Arising out of impugned final judgment and order dated 12-05-2020 in CRLA No. 6/1997 passed by the High Court Of Judicature At Allahabad)

NARESH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 18-05-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VINEET SARAN
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Vivek Gupta, AOR

For Respondent(s) Ms. Kiran Singh, Adv.
Mr. Vishwa Pal Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter immediately after two months for final disposal.

In case the matter is not taken up for hearing, the petitioner is at liberty to renew the prayer for bail.

(ASHWANI KUMAR)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)